

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
IB-1025/ND/2020**

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 15.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

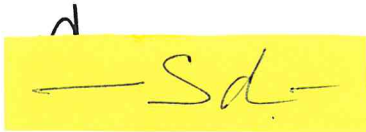
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial creditor :Mr. Rishi Singhal, Advocate.

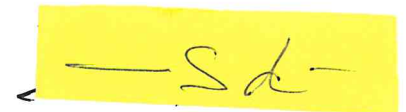
**For the Respondent/Corporate debtor :Mr. Abhishek Anand and Mr.
Mohak Sharma, Advocates.**

ORDER

Heard the submissions made by the learned counsel for the financial creditor as well as corporate debtor. The counsel for the financial creditor has submitted that settlement efforts have not materialized. Therefore, the matter is now posted for arguments. Post the matter to **31th of August, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**